

**SECTION-IV**  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

**CIVIL APPEAL NOS. 14737-14738 OF 2015**

Vinod Rajaliwala

....Appellant

**VERSUS**

Union of India & Ors.

....Respondents

**OFFICE REPORT IN DIRECTION**

It is submitted that the instant appeals were dismissed by this Hon'ble Court on 29.12.2015 inter-alia passed the following order:

**“...Civil Appeal Nos. 14737-14738 of 2015 arising out of SLP © Nos. 117-118 of 2015) are dismissed the amount of Rs. 50 Crores deposited by the Intervener M/s. Himalayan Infra Projects Pvt. Ltd. Shall be refunded to it forthwith alongwith interest accrued thereupon...”**

(The copy of the Judgment dated 29.12.2015 enclosed for kind perusal of the Hon'ble Court.)

It is further submitted that pursuant to the above order Mr. Rishi Malhotra, Counsel for the intervenor of M/s. Himalayan Infra Projects Pvt. Ltd instead of filing an application for withdrawal of above said amount has on 25.04.2016 filed a letter stating therein that his Client is desiring to file a Curative Petition in the instant matter which is under consideration, hence, requesting to renew the FDRs Account which is already going on. (Copy of the letter dated 25.04.2016 enclosed for the kind perusal).

It is lastly submitted that the above said amount was invested in 2 FDRs ie., 10 Crores and another 40 Crores which bearing maturity date is 28.08.2016 and 20.05.2016 respectively.

The Office Report for direction is placed before the Hon'ble Court for orders.

Dated this the 28<sup>th</sup> day of April, 2016.

**Sd/-**  
**ASSISTANT REGISTRAR**

**Copy to:**

- 1. Mr. Debasis Misra (Advocate)** Chamber no. 80, A.K. Sen Block, Supreme Court of India, New Delhi-110 001
- 2. Mr. Kuldip Singh (Advocate)** 312, M.C. Setalvad, Lawyers' Chamber, Supreme Court of India, New Delhi-110 001
- 3. Mr. Rishi Malhotra (Advocate)** 131, Old Lawyers Chambers, Supreme Court of India, New Delhi

**ASSISTANT REGISTRAR**